

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Coram: Dr. Pramod Deo, Chairperson  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member**

**Date of Order: 30.6.2011**

**Petition No. 313/2010**

**IN THE MATTER OF**

Provisional transmission tariff for transmission system associated with Kathalguri Gas based Combined Cycle Project in North Eastern Region and Eastern Region for the period from 1.4.2009 to 31.3.2014.

**Petition No. 334/2010**

**AND IN THE MATTER OF**

Provisional transmission tariff for ATS of Kopili-Khandong (Additional Transmission Gohpur- Itanagar (ATGI) in North Eastern Region for the period from 1.4.2009 to 31.3.2014.

**And  
in the matter of**

Power Grid Corporation of India Ltd., Gurgaon **.... Petitioner**  
Vs

- 1 Assam State Electricity Board, Guwahati
- 2 Meghalaya State Electricity Board, Shillong
- 3 Government of Arunachal Pradesh, Itanagar
- 4 Power and Electricity Department, Govt of Mizoram, Aizawl
- 5 Electricity Department, Govt. of Manipur, Imphal
- 6 Department of Power, Govt. of Nagaland, Kohima
7. Tripura State Electricity Corporation Limited, Agartala

**..Respondents**



## ORDER

In these petitions, the petitioner, Power Grid Corporation of India Ltd. has sought approval for tariff in respect of its various transmission systems in North Eastern Region for the period from 1.4.2009 to 31.3.2014, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time (hereinafter referred to as "the 2009 regulations").

2. Regulation 5 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (First Amendment) Regulations, 2011 provides as under:

*"(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:*

*Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations."*

3. In exercise of power under clause 4 of Regulation 5 of the 2009 regulations, we have decided to grant provisional tariff to the petitioner for its transmission assets mentioned in the cause title of this order pending determination of the final tariff. The details of tariff claimed by the petitioner and provisional tariff awarded by the Commission are given in the **Annexure I** to **Annexure II** of this order.



4. The provisional transmission charges allowed in this order shall be subject to adjustment as per proviso to clause (3) of Regulation 5 of the 2009 regulations after the final tariff orders are issued.

Sd/-

**[M.DEENA DAYALAN]**  
**MEMBER**

sd/-

**[V.S.VERMA]**  
**MEMBER**

sd/-

**[DR.PRAMOD DEO]**  
**CHAIRPERSON**



Petition No. 313/2010

Provisional transmission tariff for transmission system associated with Kathalguri Gas based Combined Cycle Project in North Eastern Region and Eastern Region for the period from 1.4.2009 to 31.3.2014.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

		2009-10	2010-11	2011-12	2012-13	2013-14
<b>Annual transmission charges claimed</b>	<b>Asset I:</b> 400 kV D/C Kathalguri-Mariani transmission line	1100.24	1099.57	1099.38	1123.00	1146.87
	<b>Combined assets II &amp; III :</b> of Misa-Balipara, Balipara-Tezpur and Balipara-Bongaigaon, Misa-Mariani and Misa-Kathalguri transmission line.	10454.00	10369.44	10293.14	8151.35	8228.58
	<b>Asset IV:</b> Bongaigaon -New Siliguri transmission line .	3025.30	2965.46	2908.95	2095.82	2095.68
	<b>Asset-V:</b> New Siliguri Malda transmission line	1983.30	1935.00	1888.76	1278.83	1273.09

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

		2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	<b>Asset I:</b> 400 kV D/C Kathalguri-Mariani transmission line	935.20	934.63	934.47	954.55	974.84
	<b>Combined assets II &amp; III :</b> of Misa-Balipara, Balipara-Tezpur and Balipara-Bongaigaon, Misa-Mariani and Misa-Kathalguri transmission line.	8885.90	8814.02	8749.17	6928.65	6994.29
	<b>Asset IV:</b> Bongaigaon -New Siliguri transmission line .	2874.04	2817.19	2763.50	1991.03	1990.90
	<b>Asset-V:</b> New Siliguri Malda transmission line	1884.14	1838.25	1794.32	1214.89	1209.44



**Petition No. 334/2010**

Provisional transmission tariff for ATS of Kopili-Khandong (Additional Transmission Gohpur- Itanagar (ATGI) in North Eastern Region for the period from 1.4.2009 to 31.3.2014.

The annual transmission charges claimed by the petitioner for the period 2009-14 is as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges claimed	1554.36	1630.04	1709.01	1769.11	1844.79

2. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission assets are allowed as under:

(₹ in lakh)

	2009-10	2010-11	2011-12	2012-13	2013-14
Annual transmission charges allowed	1321.21	1385.53	1452.66	1503.74	1568.07